

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.30/TT/2015

Date: 8.2.2016

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up of transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for Combined assets of **Asset-1:-** LILO of 400 kV S/C Meramuundali-Jeypore line at Bolangir and associated bays alongwith 2 nos 50 MVAR Shunt reactors and 1 nos 315 MVA ICT (ICT-II) & associated bays and 2 nos of 220 kV line bays, **Asset-2:** Installation of 1 no 80 MVAR Bus reactor and associated bays at Bolangir, **Asset3:-** 1 no 315 MVA ICT-I and associated bays and 2 nos 220 kV line bays at Bolangir, **Asset 4:-** LILO of 400 kV S/C Baripada-Rengali line at Keonjhar and associated bays at Keonjhar, **Asset 5:-** Installation of 1 no of 400/220 kV, 315 MVA (1st) ICT alongwith associated bays and 2 nos. 220 kV line bays at Keonjhar Sub-station, **Asset 6:-** Installation of 1 no of 400/220 kV, 315 MVA (2nd) ICT alongwith associated bays and 2 nos. 220 kV line bays at Keonjhar Sub-station, **Asset 7:-** Installation of 1 no 80 MVAR, 420 kV Bus Reactor and associated bays at Keonjhar Sub-station, **Asset 8:-** LILO of Kahalgaon-Biharshariff 400 kV D/C transmission line (2nd line) along with associated bays at Banka, 400/132 kV, 200 MVA ICT-I with associated bays at Banka Sub-station and 2nos. of 132 kV line bays at Banka Sub-station, **Asset 9:-** 400/132 kV, 200 MVA ICT-II with associated bays at Banka Sub-station, **Asset 10:-** 2 x 50 MVAR switchable line reactor at Banka Sub-station and 400 kV, 1 x 80 MVAR Bus Reactor with associated bays at Banka Sub-station for the period from 1.9.2012 to 31.3.2014 under ERSS-III in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2016:-

- a. Furnish, an undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.
 - b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
2. In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)